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NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

BENCH-II

C.P.(IB) No.76/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

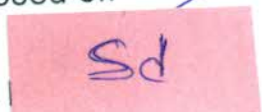
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>TH</sup> AUGUST, 2018, 10:30 A.M

Name of the Company	Associated Road Carriers Ltd.-Vs- Titan Engineering Co. Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1. Mr D.N. Sharma Adv for petitioner Dy  
28/8
- 2. Abhik Chitta Kundu Adv. For corporate debtors AKundu  
Adv.  
28/08/2018

ORDER

Ld. Counsel for the Operational Creditor appears. Ld. Counsel for the Corporate Debtor also appears. Both of them submitted that the matter has been settled in between the parties. Ld. Counsel for the Corporate Debtor produced on record copy of terms of settlement. Since the matter is settled, the Ld. Counsel for the Operational Creditor seeks permission to withdraw the matter. It is granted. The matter stands withdrawn and disposed of.

(M.   
Member(J)